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### KARNATAKA PUBLIC MONEYS (RECOVERY OF DUES) RULES, 1983

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## KARNATAKA PUBLIC MONEYS (RECOVERY OF DUES) RULES, 1983

Whereas, the draft of the Karnataka Public Moneys (Recovery of Dues) Rules, 1983, was published as required by sub-section (1) of Section 5 of the Karnataka Public Moneys (Recovery of dues) Act, 1979 (Karnataka Act 16 of 1980), in Notification No. FD 102PIF 81, dated 21st June, 1983 in Part IV-2-C(i) of the Karnataka Gazette, dated 30th June, 1983, inviting objections suggestions from all persons likely to be affected thereby before 16th August, 1983; And whereas, the said Gazette was made available to the public on 23rd July, 1983; Whereas, after considering the suggestions/objections with respect thereto the Government, republished revised draft rules in Notification No. FD 102 PIF 81, dated 29th November, 1983 in Part IV-2C(i) of 8th December, 1983, Gazette, dated objections/suggestions from all persons likely to be affected thereby, before 26th December, 1983; Whereas, objections/suggestions were received before the date specified. Now therefore, in exercise of the powers conferred by Section 5 of the Karnataka Public Moneys (Recovery of Dues) Act, 1979 (Karnataka Act 16 of 1980), the Government of Kamataka hereby makes the following rules, namely.

#### 1. Title and commencement :-

- (1) These rules may be called the Karnataka Public Moneys (Recovery of Dues) Rules, 1983.
- (2) They shall come into force at once.

### 2. Definitions :-

In these rules, unless the context otherwise requires,

- (a) "Act" means the Karnataka Public Moneys (Recovery of Dues) Act, 1979 (Karnataka Act 16 of 1980);
- (b) "Form" means a form appended to these rules;
- (c) "Section" means a section of the Act;
- (d) "Contractual rate of interest" means the rate of interest payable as agreed to by the financing agency and the borrower at the time of sanction of financial assistance.

#### 3. Prescribed Officer :-

The Prescribed Officer for the purpose of subsection (3) of Section 3 OF THE Karnataka Public Moneys (Recovery of Dues) Act, 1979 shall be the officer authorised under item (i) of sub-clause (c) of clause (D) of sub-section (1) of the said section.

### 4. Certificate under Section 3 :-

The certificate for the purposes of sub-clause (c) of clause (D) of sub-section (1) of Section 3 OF THE Karnataka Public Moneys (Recovery of Dues) Act, 1979 and the certificate for the purposes of sub-section (3) of the said section shall be in Forms I and II respectively.

# 5. Application to be made by a Banking Company :-

The application under sub-section (3) of Section 3 OF THE Karnataka Public Moneys (Recovery of Dues) Act, 1979 shall be in Form III.